### GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 1645 ANSWERED ON 04/08/2025

## ILLEGAL WATER TANKERS AND GROUNDWATER REGULATION VIOLATIONS IN DELHI

#### 1645. MS. SWATI MALIWAL:

#### Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether Government is aware of illegal water tanker mafias operating in Delhi especially Sangam Vihar and Devli village, if so, the number of cases and complaints reported during the last five years, year-wise, and FIR filed;
- (b) the number of complaints regarding misuse or encroachment of Delhi Jal Board-authorised borewells, and steps taken;
- (c) the estimated volume of groundwater extracted by private tankers in Delhi and basis of such estimation; and
- (d) the number of inspections conducted under Central Ground Water Authority guidelines and violations found related to NOCs, digital flow meters, tanker labelling, and BIS water norms?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) & (b): The subject matter of supply of water in Delhi comes under the purview of State Government i.e. the Government of National Capital Territory of Delhi (GNCTD) and Delhi Jal Board (DJB) under GNCTD is the nodal Department for water supply network of drinking, domestic, industrial and commercial water in Delhi.

DJB has informed that in Sangam Vihar and Deoli area, the potable water is being supplied through 90-100 hired water tankers and 19 departmental water tankers. Some complaints were received regarding diversion of water tankers from public to private use. In all such cases, penalty was imposed on the tankers and on repetitive violation, disengagement of tanker are also done. In the current financial year, till date, the penalty amounting to Rs. 10.50 lacs has been imposed on 30 water tankers and one tanker has been disengaged for repetitive violation.

DJB has further informed that some complaints were received about misuse of DJB bore wells or distribution of bore well water through private operators in Sangam Vihar and Deoli areas. DJB is ensuring that its bore well water should not be used by private operators and distributors and that there should be no external control on DJB bore wells. Recently, a bore well in F-2 Block, Sangam Vihar was taken out from the control of unauthorized person with the help of Police. DJB is also engaging sufficient man power for maintaining the distribution network of DJB bore wells in Sangam Vihar.

- (c) DJB has informed that no such record is available with them with respect to the estimated volume of groundwater extracted by private tankers in Delhi.
- (d) DJB has informed that the guideline issued by the Central Ground Water Authority (CGWA) in the year 2020 and amended in the year 2023 to regulate and control groundwater extraction in India has not yet been implemented by GNCTD in Delhi.

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